

[The Vice-Chairman]

The question is—

2. "That at the end of the Motion the following be added, namely:—

"and having considered the same this House approves of the said policy."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Now I shall put to vote the Motion moved by the honourable Minister as amended.

The question is—

"That the present international situation and the policy of the Go-

vernment of India in relation thereto be taken into consideration, and having considered the same, this House approves of the said policy."

*The motion was adopted.*

# ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT AND OTHER BUSINESS.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): I have to inform Members that the Business Advisory Committee at its meeting held today the 17th December, 1981 allotted time for Government Legislative and other Business as follows:

Business	Time allotted
1. Consideration and return of the following Bills as passed by the Lok Sabha:—	
(a) The Appropriation— (Railways) No. 6 Bill, 1981	3 hours
(b) The Appropriation — (Railways) No. 7 Bill, 1981	
(c) The Appropriation — (No. 6) Bill, 1981	4 hours
(d) The Appropriation — (No. 7) Bill, 1981	
(e) The Kerala Appropriation (No. 4) Bill, 1981—	—2 hours
2. Discussion on the Resolution seeking approval for the continuance of the Proclamation issued by the President in relation to the State of Assam and consideration and return of the Assam Appropriation (No. 2) Bill, 1981, as passed by the Lok Sabha . . . 4 hours	
3. Consideration and adoption of the 2nd and 3rd Reports of the Committee on Rules . . . 1 hour	

## ARREST AND CONVICTION OF SARDAR JAGDEV SINGH TALWANDI MEMBER, RAJYA SABHA

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): I have to inform Members that the

honourable Chairman has received the following communications dated the 17th December, 1981 regarding the arrest and conviction of Sardar Jagdev Singh Talwandi, Member, Rajya Sabha:—

*Communication from the Deputy Commissioner of Police, New Delhi District, New Delhi*

"I have the honour to inform you that I have found it my duty in the exercise of my powers that Jathedar Jagdev Singh Talwandi, honourable Member of Rajya Sabha, who along with his 37 other party workers voluntarily violated prohibitory orders promulgated u/s 144 Cr. P. C. on Pandit Pant Marg near Gate of Gurud-

wara Rakab Ganj at about 11.15 hrs. be arrested in case FIR No. 635 dated 17-12-81 u/s 188 IPC Police Station Parliament Street, New Delhi he is being produced before area Judicial Magistrate."

*Communication from the Asstt. Com. missioner of Police, Parliament Street, New Delhi*

"....Jathedar Jagdev Singh Talwandi along with other demonstrators was produced in the Court of Shri Jaswant Singh, M. M. Patiala House, New Delhi at 14.15 hours.

The learned court convicted Jathedar Jagdev Singh Talwandi, Hon'ble Member of Rajya Sabha and others to undergo 30 days simple imprisonment and further granted them better Class in Jail."

The House now stands adjourned till 11 A.M. tomorrow, the 18th December, 1981.

The House then adjourned at thirty-six minutes past seven of the clock till eleven of the clock on Friday, the 18th December, 1981.